

**GOVERNMENT OF INDIA
SCIENCE AND TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:1894
ANSWERED ON:21.07.2004
CSIR EMBROLED IN LITIGATIONS
Karunakaran Shri P.

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) Whether there are many litigations in various courts of country in which Council of Scientific and Industrial Research or the constituent of establishment of CSIR is a party;
- (b) if so, the details of amount of money spent and the specific head of account from which money spent during the last five years, year-wise, institute-wise;
- (c) the reasons for litigations; and
- (d) the steps proposed to be taken to minimize the litigations ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE (INDEPENDENT CHARGE) OF THE DEPARTMENT OF OCEAN DEVELOPMENT (KAPIL SIBAL)

(a): Yes Sir.

(b): The details are enclosed as annexure A.

(c)&(d): The litigations arise mainly due to various perceived grievances either from office orders or from some court's order. There is an inbuilt mechanism to minimize litigation, which functions in the form of local grievance committees, channels of appeal and a legal committee at CSIR headquarters. The details of each case filed against CSIR is examined on its own merits and a decision is taken whether to contest the case or not.